

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1833
TO BE ANSWERED ON 10.03.2025**

GRANTING CONSTRUCTION WORKERS STATUS TO GIG WORKERS

†1833. SHRI GIRIDHARI YADAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is true that the number of gig workers is more than 77 lakhs in the country and they are making a significant contribution to the economy, if so, the details thereof;**
- (b) whether facilities like health security, accidental insurance, job security, etc. as in the line of the construction workers are not available to the said workers;**
- (c) if so, the time by which the Government proposes to formulate a policy and provide them the facilities at least similar to construction workers; and**
- (d) if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): As per an estimation by NITI Aayog vide its report titled “India’s Booming Gig and Platform Economy” published in June 2022, the number of gig workers and platform workers, in the country was 77 lakhs in 2020-21, which is expected to rise to 2.35 crore by 2029-30.

For the first time, the definition of ‘gig workers’ and ‘platform workers’ and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

Recognizing the contribution of gig workers of online platforms, the Union Government in its Budget announcement made on 1.2.2025, proposed to register them on e-Shram portal, arrange for their identity cards and provide health care under Ayushman Bharat- Pradhan Mantri Jan Aarogya Yojana (AB- PMJAY) health scheme.